

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 367/TT/2023

Subject	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of three number transmission assets under “Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited”.
Date of Hearing	27.6.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri Ramesh Babu V., Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Ltd. and 9 Others
Parties Present	Shri Harshit Gupta, Advocate, MSEDCL Ms. Sikha Sood, Advocate, MSEDCL Shri Mohd. Mohshin, PGCIL Shri Vishal Sagar, PGCIL Shri Arjun Malhotra, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the determination of transmission tariff for the 2019-24 tariff period in respect of the three transmission assets under “Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited”, namely Asset-1: 2 No. of 220 kV Line Bays at Navsari Sub-station (GIS) for Navsari-Bhestan 220 kV D/C line, Asset-2: 1 X 125 MVAR, 400 kV Bus Reactor at Vododara Sub-station along with associated 400 kV Bus Reactor Bay, and Asset-3: 1 No. 400 kV Line Bay at 400 kV Vadodara (GIS) Sub-station. He further added that a reply to the Technical Validation letter had been filed by the Petitioner vide affidavit dated 7.5.2024. The representative of the Petitioner sought time to file a rejoinder to the reply received from MSEDCL.

2. After the hearing parties, the Commission directed the Respondents to submit their respective replies to the Petition within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Petitioner was directed to submit the following additional information on an affidavit within two weeks, with an advance copy to the Respondents:

- (a) SCOD and actual COD of Navsari-Bhestan 220 kV D/C line and copy of its Investment Approval.



- (b) Details of the Petition wherein tariff for the said line is being claimed.
3. The matter will be listed for the hearing on **20.8.2024**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Legal)

